

SCHEDULE
[FORM A]
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INDIA BREWERY &
DISTILLERY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	India Brewery & Distillery Private Limited
2.	Date of incorporation of corporate debtor	19/02/1970
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1970PTC001864
5.	Address of the registered office and principal office (if any) of corporate debtor	No 23 1st Floor Rest House Crescent Bangalore Karnataka 560001
6.	Insolvency commencement date in respect of corporate debtor	25 th February 2021 (Order copy Received on 10 th March 2021)
7.	Estimated date of closure of insolvency resolution process	24 th August 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kondisetty Kumar Dushyantha IBBI/IPA-002/IP-N00237/2017-18/10688
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No. 404/2,7th Main, 9th Cross, 2nd Block, Jayanagar, Bengaluru- 560011. Email: dushyanthak@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No. 404/2,7th Main, 9th Cross, 2nd Block, Jayanagar, Bengaluru- 560011. Email: indiabreweryip@gmail.com
11.	Last date for submission of claims	24 th March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	a. Relevant Forms and b. Details of authorized representatives available at:	NIL



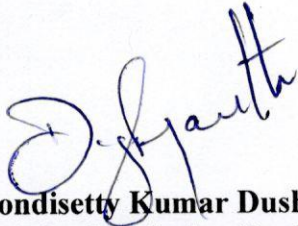
Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the India Brewery & Distillery Private Limited on 25th February 2021.

The creditors of India Brewery & Distillery Private Limited are hereby called upon to submit their claims with proof on or before 24th March 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The required claim form may please be downloaded from the site <https://ibbi.gov.in/home/downloads>.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Kondisetty Kumar Dushyantha
Interim Resolution Professional
India Brewery & Distillery Private Limited
IBBI/IPA-002/IP-N00237/2017-18/10688
Date: 11.03.2021
Place: Bengaluru

